

(a) how many foreign firms have not yet submitted to DGTD their production returns about ex-factory value of production for bulk drugs and formulations;

(b) since how long each of these firms have defaulted in submitting the returns and whether returns, if any submitted include production item-wise or industrial licence-wise; and

(c) whether some of the firms refused to furnish ex-factory value of production and other details as per rules?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** (a) to (c). All the foreign firms born on DGTD roll are submitting production return regularly to DGTD. However, DGTD has informed that one foreign firm which was taken on the rolls of DGTD after being granted a COB Licence in November, 1973 had delayed submission of returns and DGTD had issued necessary notice on them.

**Issue of Industrial Licences to Foreign Drug Firms**

**78. SHRI BHALJIBHAI PARMAR:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) how many industrial licences were issued to foreign drug manufacturing firms with more than 26 per cent foreign equity with a condition that dilution of foreign equity would be undertaken within a specified period; and

(b) in how many cases the companies have neither diluted the foreign equity nor executed export bond and complied with other conditions?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** (a) and (b). The reduction in the foreign equity holdings of

foreign drug manufacturing firms is effected by two policies of the Government:

(A) By Section 29 of the Foreign Exchange Regulation Act. Under this Section drugs and pharmaceuticals appears in Appendix I and hence the foreign companies are required to reduce their foreign equity holdings to 74 per cent. The question of whether the general FERA regulations should be applied to the drug industry is under the separate examination of the Government and hence all FERA application cases have been withheld for the time being till final decision is taken by Government on Hafiz Committee recommendations.

(B) By the Scheme of dilution of foreign equity announced by the Government in February, 1972. This applies to companies having foreign equity exceeding 51 per cent who are applying for expansion based on additional capital investment. The dilution formula is as follows:—

40% of the estimated cost of expansion .	In the case of companies with foreign holdings exceeding 75%
33-1/3%	do. but not exceeding 75% 60%
25% do.	do. but not exceeding 60% 51%

A statement indicating particulars of industrial licences granted during the last three years indicating the position regarding dilution and export obligation is laid on the Table of the House. [Placed in Library. See No. LT-11000/76].

**Proposal to restructure Oil Industry**

**79. SHRI P. M. MEHTA:**

**SHRI JAGANNATH MISHRA:**

**SHRI P. GANGADEB:**

SHRI S. A. MURUGANAN-  
THAM:

SHRI B. S. BHAURA:

SHRI D. K. PANDA:

SHRI VASANT SATHE:

SHRI JAMUNA PRASAD  
MANDAL:

SHRI MOHINDER SINGH  
GILL:

Will the Minister of PETROLEUM be pleased to state:

(a) whether Government are considering certain measures to restructure oil industry in the country;

(b) whether his Ministry has since formulated certain proposals in this regard;

(c) if so, the salient features thereof; and

(d) whether the oil companies have also been consulted in the matter, and if so, what are their reactions?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) to (d). After all the existing oil companies have come into the public sector, some restructuring of the oil companies may be come necessary in order to derive optimum utilisation of the existing facilities and to maintain a high standard of service to the consumers. Discussions have been initiated with the oil companies. A final view would be taken after the negotiations with Caltex and Assam Oil Company are completed.

बॉयगाई गाँव में पेट्रोरेसायन कारखाना

80. श्री ज्ञानेश्वर प्रसाद यादव : क्या पेट्रोलियम मंत्री यह बताने की कृपा करेंगे कि

(क) आसाम राज्य के बॉयगाई गाँव में स्थित पेट्रो-रेसायन कारखाने में उत्पादन कब तक आरम्भ हो जायेगा और उसकी क्षमता क्या होगी ; और

(ख) क्या उक्त कारखाने में रोजगार के मामले में स्थानीय लोगों को, विशेषतया अनुसूचित जातियों तथा अनुसूचित जनजातियों के लोगों को प्राथमिकता दी जायेगी ?

पेट्रोलियम मंत्रालय में उपमंत्री (श्री ज्ञानेश्वर प्रसाद यादव) : (क) 1979-80 के दौरान पेट्रो-कैमिक्स के उत्पादन आरम्भ करने की संभावना है । प्रमुख उत्पादन निम्नलिखित हैं :—

1. डीएनडी का लगभग 35,000 एम टी ए (जिसका कुछ भाग आंतरिक खपत के लिए) ।

2. 20,000 एम टी ए पोलिस्टर स्टेपल फाइबर ।

(ख) उपक्रम, अनुसूचित जाति अनुसूचित जनजाति के पदों के लिए आरक्षण के बारे में और स्थानीय रोजगार कार्यालय के जरिये निम्न श्रेणी के पदों की भर्ती के बारे में श्री सरकार द्वारा जारी मार्ग दर्शन को अपनाता है ।

बरीनी उर्वरक कारखाने का उत्पादन

81. श्री ज्ञानेश्वर प्रसाद यादव : क्या रेसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) बरीनी उर्वरक कारखाने में उत्पादन कब से शुरू होगा ;

(ख) उसकी प्रति माह उत्पादन क्षमता क्या है ;

(ग) क्या उसमें उत्पादन निर्धारित लक्ष्य के अनुरूप होगा ; और